

1	2	3	4	5	6	7	8	9	10	11	12
14.	Uttar Pradesh	01	01	—	—	—	02	—	—	—	—
15.	West Bengal	03	—	—	—	—	02	—	—	—	—
16.	Delhi	—	—	—	—	—	01	—	—	—	—
Total:		42	14	02	02	—	20	06	02	01	01

N.B. SC—Scheduled Caste
 ST—Scheduled Tribe
 SC(C)—Scheduled Castes Convert to other Religions
 D.N.S.T.—Denotified, Nomadic, Seminomadic Tribe
 LAL—Landless Agricultural Labourers & Traditional Artisans.

[Translation]

Water Sharing

1365. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of cases relating to sharing of water received from the Government of Maharashtra lying pending with the Union Government;

(b) since when these cases are pending and the reasons therefor in each case; and

(c) the time by which these cases are likely to be resolved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Nil.

(b) and (c) Question do not arise.

Caste Certificates

1366. SHRI MRUTYUNJAYA NAYAK:
 SHRI ANAND AHIRWAR:
 SHRIMATI BHAVNA CHIKHLIA:

Will the Minister of WELFARE be pleased to state:

(a) whether the Supreme Court has recently issued directives against obtaining of fake caste certificates;

(b) if so, the details thereof;

(c) whether the Government have taken steps to ensure that the above directives are adhered to in various States;

(d) if so, the details thereof;

(e) the number of cases relating to varification of SC certificates referred to the National Commission on Scheduled Castes and Scheduled Tribes during the current year; and

(f) the outcome of investigation conducted in this regard alongwith the number of cases pending with the Commission at present?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) and (b) Yes, Sir. In order to prevent non-

Scheduled Caste/Scheduled Tribe persons from claiming admission/appointment in educational institutions/offices meant for genuine Scheduled Castes and Scheduled Tribes, on the basis of false SC/ST certificates obtained from the certificate issuing authority, the Hon'ble Supreme Court in its judgement dated 2.9.94 in C.A. No. 5854 of 1994 have felt the need to streamline the procedure for the issuance of social status certificates, their scrutiny and their approval by a Committee and suggested procedures for issuance, scrutiny and approval of social status certificate.

(c) and (d) The judgement of the Supreme Court is being examined for implementation in consultation with Ministry of Law & Justice, Deptt. of Legal Affairs for issuance of comprehensive guidelines.

(e) and (f) Out of the 79 complaints received in 1994, the Commission has initiated investigation into 48 cases, which have been taken up with the concerned authorities for verification. The investigation has not concluded in any of the above cases.

Gevra Project

1367. SHRI SIMON MARANDI: Will the Minister of COAL be pleased to state:

(a) whether it has come to the notice of the Government about the rampant corruption in the Gevra Project;

(b) if so, whether the Government have ordered any inquiry into the matter;

(c) if so, the details and outcome thereof; and

(d) the action taken against the persons found guilty?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND HOLDING ADDITIONAL CHARGE OF THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI P.A. SANGMA): (a) to (d) It is not correct to say that there is rampant corruption in Gevra Project. Disciplinary action has been initiated against 5 employees.